

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C. J. NO.
 M.A. 280/95 in
O.A. NO/185/91
T.A. NO.

A. D. C. T. S.

DATE OF DECISION 20-4-1995

N.K.Chauhan

Petitioner

Mr.M.A.Kadri

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.N.S.Shevde

Advocate for the Respondent (s)

C. P. M.

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Administrative Member

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Natwarlal K.Chauhan,
 Uttar Gujarat,
 Patel's Society Vibhag No.1,
 3rd floor Block No.76,
 Babapura,Asarva,
 Ahmedabad.

X
 Applicant

Advocate Mr.M.A.Kadri

versus

1. Union of India,Through :
 The General Manager,
 Bombay Churchgate,
 Bombay.
2. The Divisional Rail Manager,
 Baroda Division,W.Rly.,
 Pratapnagar,
 Baroda.

Respondents

Advocate Mr.N.S.Shevde

ORAL ORDER

M.A.280/95 in

O.A.185/91

Date: 20-4-95

Per Hon'ble Mr.N.B.Patel

Vice Chairman

Mr.Kadri,for the applicant, seeks permission to withdraw the O.A. on the ground that the applicant has approached the Tribunal before exhausting the remedy of revision and he now proposes to file Revision Application. He has also filed M.A.280/95 for the same purpose. Mr.Kadri states

that the applicant ~~has~~ prepared to file Revision Application within 15 days and the Revisional Authority may be directed to entertain the Revision Application without raising any question of limitation. If the applicant files Revision Application within a period of 15 days, the Revisional Authority is directed to entertain the Revision Application without raising any question of limitation and to decide the same within a period of 3 months after it is filed. The O.A. is allowed to be withdrawn with liberty to the applicant to file a fresh O.A. challenging the order in revision ^{he} ~~the same~~. If the ~~same~~ feels aggrieved by ~~him~~ ^{the same} O.A. and the M.A. both stand disposed of. No order as to costs.

(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman

ssh*